



THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM : NAGALAND : MIZORAM AND ARUNACHAL PRADESH)

N O T I F I C A T I O N

Dated- Guwahati, the 30th August, 2019

No. HC.VII-167 (Pt.-VI)/2014/4529/A: Hon'ble the High Court has been pleased to ***nominate*** the following Judicial Officers to participate in the 1st Regional Training Programme for Sensitization of the Family Court Judges, scheduled to be held on 21st – 22nd September, 2019 at the Judicial Academy, Jharkhand, Ranchi-

Sl. No.	Name	Designation
1.	Shri Rajib Goswami	Principal Judge, Family Court, Nalbari
2.	Smti Anubha Das	Principal Judge, Family Court, No.1, Kamrup (M), Guwahati
3.	Smti Suchandra Bhattacharjee	Principal Judge, Family Court, No.2, Kamrup (M), Guwahati
4.	Smti Geeta Baishya Changkakati	Principal Judge, Family Court, Dhubri
5.	Smti Arunima Deka	Principal Judge, Family Court, Barpeta
6.	Smti Malaya Deb Dey	Principal Judge, Family Court, Cachar, Silchar
7.	Shri Khulto Koso	Special Judge, PC Act & TDP Vigilance, Kohima with addl. Charge of Principal Judge, Family Court, Kohima
8.	Smti Yarenjungla Longkumer	Principal District and Sessions Judge, Dimapur(In charge of Family Court at Dimapur)

The Officers are to attend the programme accordingly.

By order,
Sd/- Dhruvad Kashyap Das
Registrar (Judicial)
Gauhati High Court, Guwahati

Memo No. No.HC.VII-167 (Pt.-VI)/2014/4530 - 4560/A, dated 30.08.2019

Copy forwarded for information and necessary action to:-

1. The Secretary General, Supreme Court of India, New Delhi.
2. The L.R.-cum- Commissioner & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati.
3. The Secretary to the Govt. of Nagaland, Justice & Law Department, Kohima.
4. The Principal Accountant General (A&E), Assam, Beltola, Guwahati, for information and necessary action.

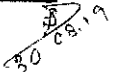
The Officers are placed on deputation for the programme on condition that (a) the Officers will be treated as on duty during the training period, (b) they will be entitled to T.A. & D.A. as admissible under the Rules.



5. The Accountant General (A&E), Nagaland, Kohima, for information and necessary action.
The Officers are placed on deputation for the programme on condition that (a) the Officers will be treated as on duty during the training period, (b) He / she will be entitled to TA and DA as admissible under the Rules.
6. The Registrar General, High Court of Jharkhand, Ranchi (in continuation to the letter No. HC.VII-167(Pt.-VI)/2014/4476/A, dated 28th August, 2019)
7. The Director, Judicial Academy, Jharkhand.
8. The Director, Judicial Academy, Assam.
9. The Registrar (Vig. / Admn.), Gauhati High Court, Guwahati.
10. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
11. The Registrar, Gauhati High Court, Kohima Bench, Kohima. **He is requested to inform the nominated participants of his State accordingly.**
12. The Member Secretary, Jharkhand State Legal Services Authority (JHALSA), Ranchi (in continuation to the letter No. HC.VII-167(Pt.-VI)/2014/4477 – 4491/A, dated 28.08.2019).
13. The District & Sessions Judge, Kamrup (M), Guwahati / Nalbari / Dhubri / Barpeta / Cachar, Silchar. **He / she is requested to inform the nominated participant(s) of his / her District accordingly.**
14. The Principal District and Sessions Judge, Kohima / Dimapur.
15. Shri Rajib Goswami, Principal Judge, Family Court, Nalbari
16. Smti Anubha Das, Principal Judge, Family Court, No.1, Kamrup (M), Guwahati
17. Smti Suchandra Bhattacharjee, Principal Judge, Family Court, No.2, Kamrup (M), Guwahati
18. Smti Geeta Baishya Changkakati, Principal Judge, Family Court, Dhubri
19. Smti Arunima Deka, Principal Judge, Family Court, Barpeta
20. Smti Malaya Deb Dey, Principal Judge, Family Court, Cachar, Silchar
21. Shri Khulto Koso, Special Judge, PC Act & TDP Vigilance, Kohima with addl. Charge of Principal Judge, Family Court, Kohima
22. Smti Yarenjungla Longkumer, Principal District and Sessions Judge, Dimapur(In charge of Family Court at Dimapur)
23. The Joint Registrar (Judl. / PM & P / Vig.), Gauhati High Court, Guwahati.
24. The Joint Registrar, Protocol, Gauhati High Court, Guwahati.
25. The Deputy Registrar (Protocol), Gauhati High Court, Guwahati
26. The Deputy Registrar, Finance, Gauhati High Court, Guwahati.
27. The Private Secretary to Hon'ble Mr. Justice H.C. Mishra, Judge, Jharkhand High Court & Executive Chairman, Jharkhand State Legal Services Authority.
28. The Private Secretary to Hon'ble Mrs. Justice Rumi Kumari Phukan, Gauhati High Court, Guwahati, for favour of her Lordship's kind information.
29. The Systems Analyst, Gauhati High Court, Guwahati. He is requested to upload the Notification in the official web site of the Gauhati High Court immediately.
30. CA to the Registrar General, Gauhati High Court, Guwahati.
31. Office file.

(THE LIST OF OFFICERS HEREINABOVE IS NOT NECESSARILY IN ORDER OF SENIORITY.)


Registrar (Judicial)



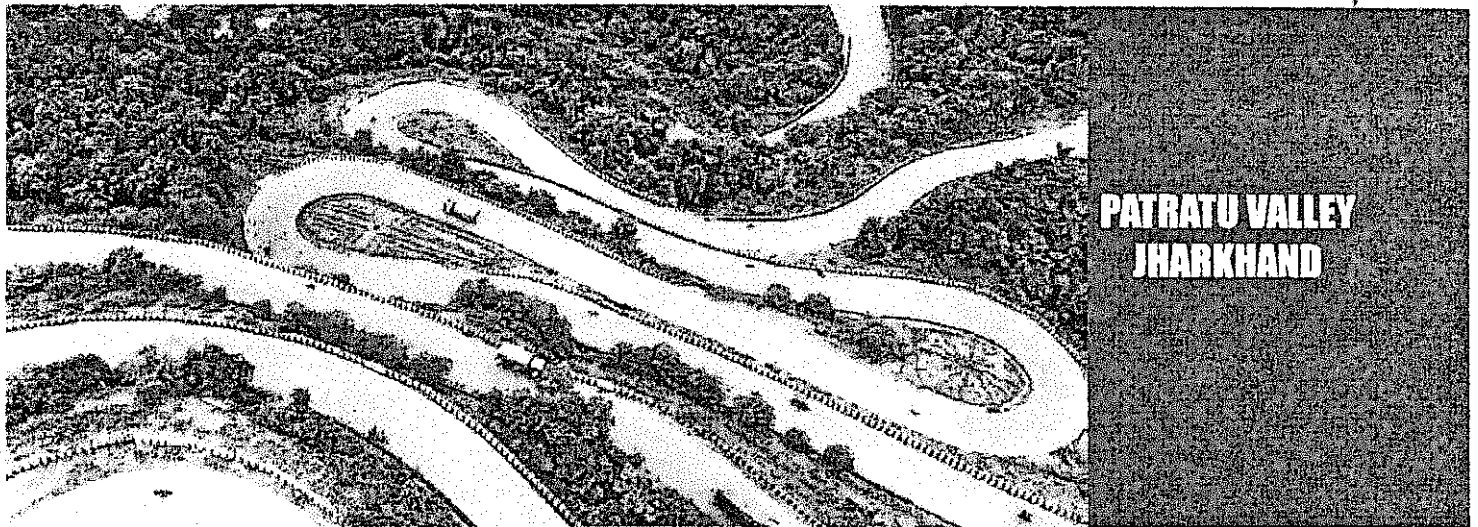
1ST REGIONAL TRAINING PROGRAMME FOR SENSITIZATION OF FAMILY COURT JUDGES

(for the states : Arunachal Pradesh, Assam,
Bihar, Chhattisgarh, Jharkhand, Odisha,
Manipur, Meghalaya, Mizoram, Nagaland,
Sikkim, Tripura and West Bengal)

On
21st - 22nd September, 2019

At
Judicial Academy Jharkhand, Ranchi

Organized by
**Jharkhand State Legal Services Authority
Ranchi**
in association with
Judicial Academy Jharkhand, Ranchi
under the aegis of
**Supreme Court Committee
for
Sensitization of Family Court Matters**



**PATRATU VALLEY
JHARKHAND**

GENESIS OF THE PROGRAMME

Family is the foundation stone of a civilised society. Almost everything of lasting value in civilization has its roots in the family. Responding to the ever increasing tendency of criminalisation of family disputes, Hon'ble Mr. Justice Dipak Misra, Former Chief Justice of India, the then Judge, Supreme Court of India and Chairman, Supreme Court Committee for sensitisation of family court matters decided to hold **1st Regional Conference for Sensitization on Family Court matters** at Jaipur on 9th of July, 2016 for the States- Rajasthan, Maharashtra, Gujarat, Punjab, Haryana, Madhya Pradesh, Himachal Pradesh and Uttarakhand. Addressing the participants and Hon'ble Judges of the participating High Courts, His Lordship stated that the marriage is an institution and the institution cannot be degraded. It is the duty and responsibility of every generation to try and to sustain this institution. The institutions are not maintained, the institutions are sustained and the marriage being an institution, it is to be sustained. Deliberations at Jaipur Conference on family matters were highly meaningful and 12 decisions of far reaching consequences were taken for strengthening the Family Court Justice Administration System of the Country.

The **2nd Regional Conference for Sensitization of Family Court matters** for the States: Bihar, Chhattishgarh, Jharkhand & Uttar Pradesh, which are the most populous States of the country with maximum number of pendency in family matters, was held at Lucknow on 22nd October, 2016.

The **3rd Regional Conference for Sensitization on Family Court Matters** was held at Gangtok, Sikkim on 9th December 2017 under the guidance of Hon'ble Mr. Justice Kurian Joseph, Judge, Supreme Court of India & Chairman, Supreme Court Committee for Sensitization of Family Court Matters for the following States- Assam, Nagaland, Mizoram, Arunachal Pradesh, Jammu & Kashmir, Manipur, Meghalaya, Sikkim, Tripura, Odisha and West Bengal. In this conference **Sikkim Sankalp** for Strengthening the Family Court Justice Administration System was released. In the conference Hon'ble Mr. Justice Kurian Joseph, Judge, Supreme Court of India & Chairman, Supreme Court Committee for Sensitization of Family Court Matters said, "The whole purpose of establishing Family Court as a different jurisdictional Court is to have a difference in approach and a difference in attitude. The attitude appropriate in handling a civil case or a criminal case is not the attitude or approach that you should have in handling family courts."

The **4th Regional Conference for Sensitization on Family Court Matters** was held at Chennai (Tamil Nadu) on 3rd February 2018 for the following States- Andhra Pradesh, Delhi, Karnataka, Kerala, Puducherry, Tamilnadu and Telangana and ten decisions were taken for strengthening The Family Court Justice administration system in the form of Chennai Declaration. In this conference Hon'ble Mr. Justice Kurian Joseph, Judge, Supreme Court of India & Chairman, Supreme Court Committee for Sensitization of Family Court Matters stated, "Two things are very important, one is promoting conciliation & second is speedy justice. I tell you my brother & sisters, as a family court Judge the number of cases you decide in a date is not what matters. But, what matter is how many people from your court have gone that at peace."

1st National Meet for Sensitization of Family Court Matters was held at Ranchi on 17th November, 2018 in which 40 hrs. Training Module for Family Court Judges and Ranchi Declaration for Strengthening Family Court Justice Administration System of India where released.

Supreme Court Committee for Sensitization of Family Court Matters has decided to hold **1st Regional Training Programme for Sensitization of Family Court Judges** at Ranchi (For the States : Arunachal Pradesh, Assam, Bihar, Chhattisgarh, Jharkhand, Odisha, Manipur, Meghalaya, Mizoram, Nagaland, Sikkim, Tripura and West Bengal) to discuss and deliberate upon the issues for the better administration of Family Court Justice Administration System of the Country.

**SARHUL
DANCE OF
JHARKHAND**



Jharkhand State Legal Services Authority, Ranchi

in association with

Judicial Academy Jharkhand, Ranchi

Under the aegis of

Hon'ble Supreme Court Committee for Sensitization of Family Court Matters

Cordially invite you to the

1st REGIONAL TRAINING PROGRAMME FOR SENSITIZATION OF FAMILY COURT JUDGES

(for the states : Arunachal Pradesh, Assam, Bihar, Chhattisgarh, Jharkhand, Odisha, Manipur, Meghalaya, Mizoram, Nagaland, Sikkim, Tripura and West Bengal)

on 21st - 22nd September, 2019

at Judicial Academy Jharkhand, Ranchi

Chief Guests

Hon'ble Mr. Justice N.V. Ramana

Judge, Supreme Court of India & Chairman, SCLSC

Hon'ble Mrs. Justice R. Banumathi

Judge, Supreme Court of India & Chairperson, Supreme Court Committee for Sensitization of Family Court Matters

Hon'ble Ms. Justice Indira Banerjee

Judge, Supreme Court of India & Member, Supreme Court Committee for Sensitization of Family Court Matters

Guest of Honour

Hon'ble Mr. Justice D. N. Patel

Chief Justice, High Court of Delhi

In benign presence of

Hon'ble Mr. Justice H.C. Mishra

Judge, High Court of Jharkhand & Executive Chairman, JHALSA & Chairman, Jharkhand High Court Committee for Sensitization of Family Court Matters

Hon'ble Mr. Justice Aparesh Kumar Singh

Judge, High Court of Jharkhand & Chairman, HCLSC & Member, Jharkhand High Court Committee for Sensitization of Family Court Matters

Hon'ble Mr. Justice S. Chandrashekhar

Judge, High Court of Jharkhand & Member, Jharkhand High Court Committee for Sensitization of Family Court Matters

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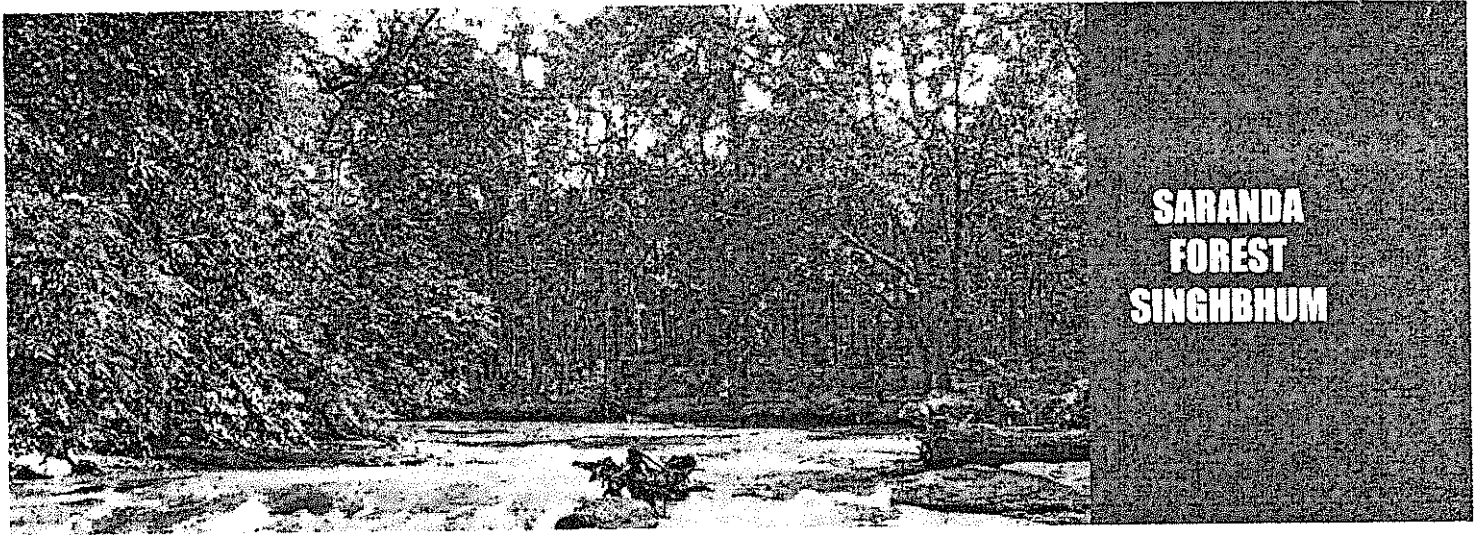
Hon'ble Judges of High Court of Jharkhand

Director

Judicial Academy Jharkhand

Member Secretary

JHALSA



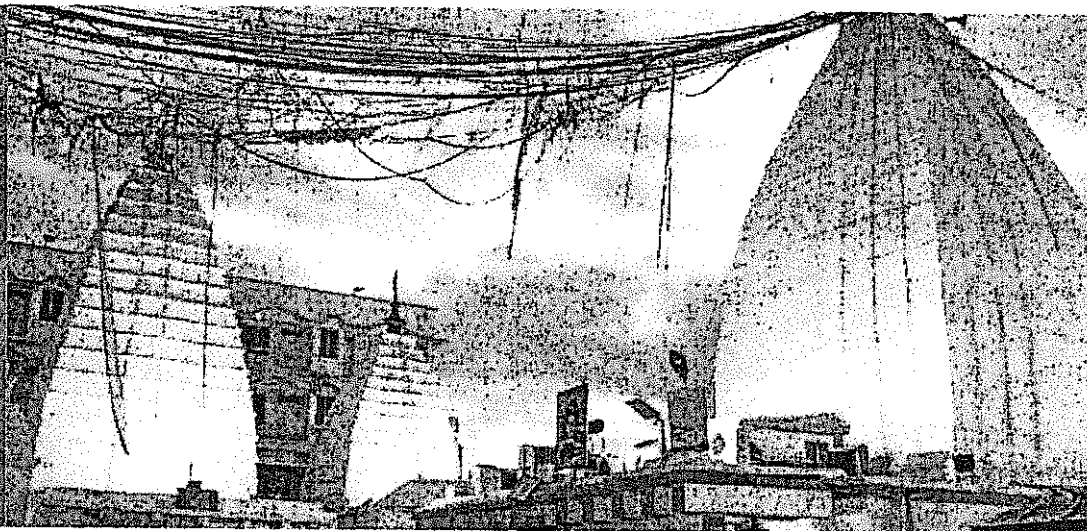
**SARANDA
FOREST
SINGHBHUM**

Programme Schedule

Inaugural Session (10.00 AM to 12.00 Noon)

- 10:00 AM : Arrival of Hon'ble Dignitaries on the Dais.
- 10:00 AM - 10:05 AM : Felicitation by presentation of books and bouquets to Hon'ble Dignitaries.
- 10:05 AM - 10:10 AM : Lighting of Lamp.
- 10:10 AM - 10:20 AM : Welcome Address by
Hon'ble Mr. Justice H.C. Mishra
Judge, High Court of Jharkhand & Chairman, Jharkhand High Court
Committee for Sensitization of Family Court Matters
- 10:20 AM - 10:35 AM : Introductory Address by
Hon'ble Mr. Justice D. N. Patel
Chief Justice, High Court of Delhi
- 10:35 AM - 10:50 AM : Address by
Hon'ble Ms. Justice Indira Banerjee
Judge, Supreme Court of India & Member, Supreme Court Committee
for Sensitization of Family Court Matters
- 10:50 AM - 11:05 AM : Address by
Hon'ble Mrs. Justice R. Banumathi
Judge, Supreme Court of India & Chairperson, Supreme Court
Committee for Sensitization of Family Court Matters
- 11:05 AM - 11:10 AM : Release of Study Materials and Booklets by
Hon'ble Mr. Justice N. V. Ramana
Judge, Supreme Court of India & Chairman, SCLSC
- 11:10 AM - 11:25 AM : Keynote Address by
Hon'ble Mr. Justice N. V. Ramana
Judge, Supreme Court of India & Chairman, SCLSC
- : Vote of thanks by the
Hon'ble Mr. Justice S. Chandrashekhar
Judge, High Court of Jharkhand & Member, Jharkhand High Court
Committee for Sensitization of Family Court Matters
- 11:45 AM - 12:00 Noon : **Tea Break**

**BAIDYANATH
TEMPLE
DEOGHAR**



**TECHNICAL SESSION- I
(12:00 PM – 2:00 PM)
Day - 1 (21st September, 2019)**

Chair : Hon'ble Mr. Justice D.N. Patel, Chief Justice, Delhi High Court

Co-Chair : Hon'ble Mr. Justice H.C. Mishra, Judge, High Court of Jharkhand & Chairman, Jharkhand High Court Committee for Sensitization of Family Court Matters

<i>Topic</i>	<i>Time</i>	<i>Resource Person</i>
Custody of Child including Visitation Rights & Shared Parenting / Art of Being Good Family Judge	12:00 PM - 1:00 PM	Hon'ble Mr. Justice Joymalya Bagchi, Judge, Calcutta High Court
Understanding Personal Laws in India : From the perspective of Family Court Judges	1:00 PM - 2:00 PM	Prof. Poonam Pradhan Saxena, Vice Chancellor, NLU, Jodhpur
LUNCH	2:00 PM - 2:45 PM	



TECHNICAL SESSION- II
(2:45 PM – 4:15 PM)

- Chair* : **Hon'ble Ms. Justice Hima Kohli**, Chairperson, Delhi High Court Committee for Sensitization of Family Court Matters
- Co-Chair* : **Hon'ble Mr. Justice Biswanath Rath**, Member, Orissa High Court Committee for Sensitization of Family Court Matters

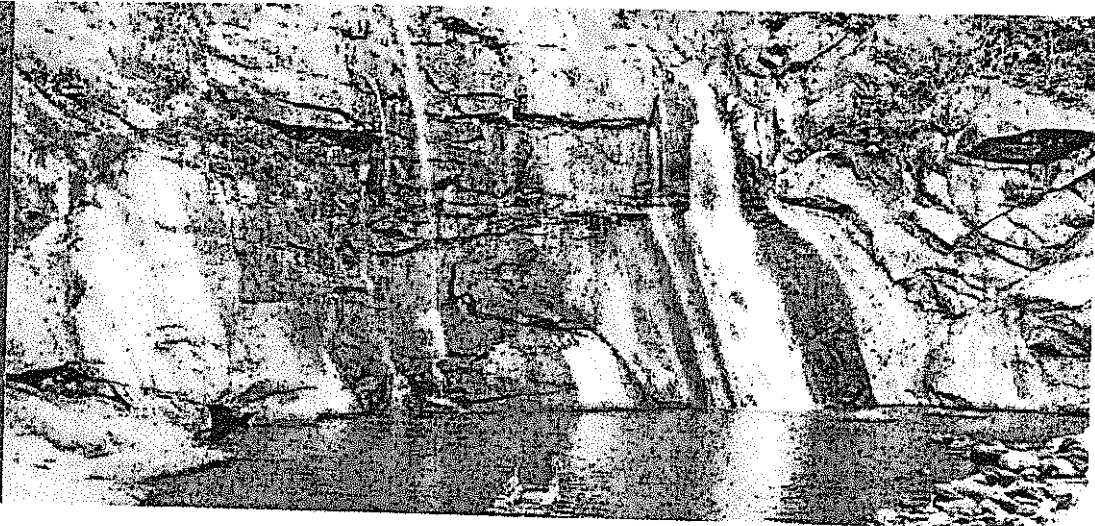
<i>Topic</i>	<i>Time</i>	<i>Resource Person</i>
Basic Feature of Indian Civilization : family as a Foundation & Key Challenges before the Family Courts	2:45 PM - 3:30 PM	Hon'ble Chair shall be throwing light on the subject
Family Violence : Nature & Dimension	3:30 PM - 4:15 PM	Ms. Malvika Rajkotia, Advocate, Supreme Court of India

Day - 2 (22nd September, 2019)
TECHNICAL SESSION- III (9:00 AM – 10:30 AM)

- Chair* : **Hon'ble Mr. Justice Biswanath Somadder**, Chairperson, Calcutta High Court Committee for Sensitization of Family Court Matters
- Co-Chair* : **Hon'ble Mrs. Justice Meenakshi Madan Rai**, Chairperson, Sikkim High Court Committee for Sensitization of Family Court Matters

<i>Topic</i>	<i>Time</i>	<i>Resource Person</i>
Contemporary Society & Family Relations	9:00 AM - 10:30 AM	Prof. Vijendra Kumar, VC, NLU, Nagpur
TEA	10:30 AM - 10:45 AM	

**HUNDRU FALLS
JHARKHAND**

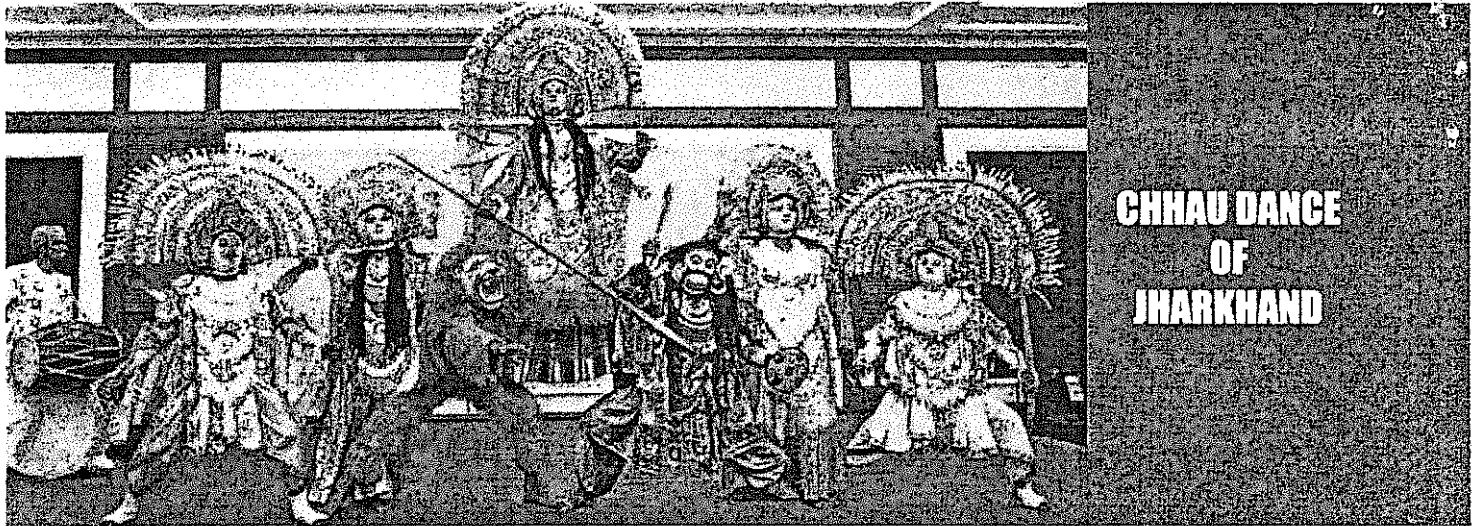


**TECHNICAL SESSION- IV
(10:45 AM – 1:00 PM)**

Chair : Hon'ble Mr. Justice Prashant Kumar Mishra, Chairperson, Chhattisgarh High Court Committee for Sensitization of Family Court Matters

Co-Chair : Hon'ble Mrs. Justice Anjana Mishra, Member, Patna High Court Committee for Sensitization of Family Court Matters

<i>Topic</i>	<i>Time</i>	<i>Resource Person</i>
Art of Mediation and Conciliation	10:45 AM - 12:15 PM	Sri J.P. Sengh, Sr. Advocate and Incharge, Delhi High Court Mediation Centre
Art of Listening & Communication	12:15 PM - 1:00 PM	With Ms. Jubeda Begum, Sr. Advocate and Mediator, New Delhi
LUNCH	1:00 PM - 1:45 PM	



TECHNICAL SESSION- V
(1:45 PM – 3:15 PM)

- Chair* : **Hon'ble Mr. Justice Lanusungkum Jamir**, Chairperson, Manipur High Court Committee for Sensitization of Family Court Matters
- Co-Chair* : **Hon'ble Mr. Justice D. Dash**, Chairperson, Orissa High Court Committee for Sensitization of Family Court Matters

<i>Topic</i>	<i>Time</i>	<i>Resource Person</i>
Guardianship & Adoption including CARA Guidelines	1:45 PM - 2:30 PM	Prof. (Dr.) V.S. Gigimon, Associate Professor, Dharmashastra National Law University, Mumbai
Understanding Human Psychology : balancing self and family	2:30 PM - 3:15 PM Tea would be served in house	Dr. Varun S. Mehta, Assistant Professor of Psychiatry, CIP, Ranchi
Valedictory & Way Forward		